

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 424
IA/609/ND/2019 IA/1512/ND/2022 IA/3200/ND/2023 in
IB/1689/ND/2018

IN THE MATTER OF:

Sudhir Power Projects Limited ... Applicant
Versus
Dignity Buildcon Private Limited ... Respondent

Under Section 9 of (IBC), 2016

Order delivered on 08.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Komal Abrol, Adv., in IA/609/ND/2019
IA/1512/ND/2022
For the Respondent : Ms. Komal Abrol, Adv., in IA/3200/ND/2023
Ms. Samapika Biswal, Mr. Aman Kumar
Yadav, Ms. Soumya Sannidhanam, Mr.
Amitabh Tiwari, Mr. Satvik Bansal, Adv. for
Respondent No. 6 in I.A. No. 609 of 2019

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1512/ND/2022:-

Issue notice to the Respondents in IA/1512/ND/2022 returnable by **03.06.2024**. Let steps be taken within three days from today and file proof of service. Further, the Respondents are directed to file reply within one week from the date of receipt of the application.

IA/3200/ND/2023:-

The Respondent is directed to file reply on maintainability in IA/3200/ND/2023. List this matter on **03.06.2024**.

IA/609/ND/2019:-

List on **03.06.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)